

THE ASSAM NON-GOVERNMENT EDUCATIONAL INSTITUTIONS (REGULATION OF FEES) (AMENDMENT) BILL, 2025.

A  
BILL

further to amend the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018.

Preamble

Whereas it is expedient to amend the Assam Non-Government Educational Institutions (Regulation of Fees) Act, 2018, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam  
Act No.  
XV of  
2018

It is hereby enacted in the Seventy-sixth Year of the Republic of India, as follows:-

Short title,  
extent and  
commencement

1. (1) This Act may be called the Assam Non-Government Educational Institutions (Regulation of Fees) (Amendment) Act, 2025.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of  
section 2

2. In the principal Act, in section 2, for clause (p), the following shall be substituted, namely:-  
“(p) “Non-Government Educational Institutions” means the schools established and run by an individual or association of individuals or any Non-Government Organization or Society or Trust, including the schools established and maintained by Minorities under clause (1) of Article 30 of the Constitution of India and imparting education at Primary, Middle, Secondary and Higher Secondary Level without receiving any grants-in-aid from the State Government excluding the Educational Institutions run or aided by the Central Government or the State Government. The word “institution” wherever it occurs in the Act shall be construed accordingly.”

Amendment of  
section 9

3. In the principal Act, in section 9, in sub-section (1), at the end, after the word “session” for the punctuation mark “.”, the punctuation mark “:” shall be substituted and thereafter the following proviso shall be inserted, namely:-

“Provided that the Non-Government Educational Institution falling in the Panchayat areas shall charge the fees with a relaxation of 25% of the applicable admission fee and the State Government shall notify the same in the Official Gazette.”

*Allegor*  
VETTED BY THE  
LEGISLATIVE DEPARTMENT  
ON 13/11/2025